

(36)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12/12/19

PRESENT: SHRI R VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/1041/2019
NAME OF THE PETITIONER(S) : NAJMA MEERAN & 3 OTHERS
NAME OF THE RESPONDENT(S) : BREEZE ORCHARDS PVT LTD & 6 OTHERS
UNDER SECTION : 59 OF CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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Grethanjalli T
for Mrs Aiyar & Dolie

for R₁

Grethanjalli T

Deepa Mariappan

Counsel for R₂

Deepa

Hariharan A
Ananthan Kumar

Counsel for
Petitioner

A. V. S.

4) Arun. C. Mohan
Keethikiran Murali

Counsel for
R₃ and 4

Arul

ORDER

Learned Counsel for the Petitioner is present. Upon notice issued by this Tribunal on 25.11.2019, Learned Counsel for the Petitioner represents that an affidavit of service has been duly filed. Pursuant to the service, it is brought to the notice of this Tribunal that the service to the Respondents has been duly complied with. Pursuant to the service, R1 is being represented by Ms. Geethanjali, Advocate, in relation to R2 being represented by Ms. Deepa Mariappan, Advocate and R3 and R4 is being represented by by Mr. Keerthikiran Murali, Advocate. In relation to R1 to R4, let reply of the Respondent be filed within a period three weeks from today and an advance copy of the Application to be available to the Counsel for the Petitioner and the Petitioner to file the rejoinder within two weeks thereafter. Post the matter on **20.02.2020.**

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)